

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**C.P. No. 16/120(ND)/2017**

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA  
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2017**

**NAME OF THE COMPANY:** M/s Metalsa India Pvt. Ltd.

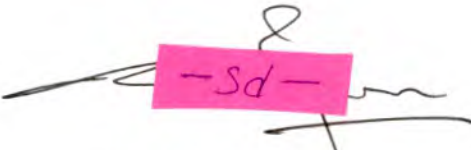
**SECTION OF THE COMPANIES ACT:** 441

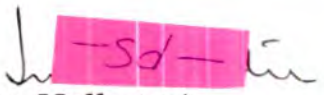
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	For the Petitioner (s) :	Mr. Iswar Mohapatra, Advocate Mr. Aunenesh Dubey, CS		
	For the Respondent (s) :	None		

**ORDER**

The applicant is unable to rectify the default electronically for one year. Since compounding for the remaining years shall create a legal impediment for considering their application for a single default later on, assistance of the ROC is required. Notice to the ROC.

Dasti. Returnable on 26<sup>th</sup> September, 2017.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**

(Lekh Raj Singh)